machine: applicance and apparatus for applying mechanical power consisting of a number of parts each having a definite function. [s. 73, ill. (i), Indian Contract Act] machinery: \{s. 63, ill. (h), Indian Evidence Act\}

machine, accounting: गणना कर्मोद्योग
machine, adding: योग योग
machine, calculating: गणना कर्मोद्योग
machine copy: \{s. 63, ill. (d), Indian Evidence Act\}

machine, copying: गणना कर्मोद्योग
machine foreman: गणना कर्मोद्योग
machine, punching: गणना कर्मोद्योग
machine recording: गणना कर्मोद्योग
machine setter: गणना कर्मोद्योग
machine shop: गणना कर्मोद्योग
machine, stapling: 

machine, invoice: गणना कर्मोद्योग
machine foreman: गणना कर्मोद्योग
machine supervisor: गणना कर्मोद्योग
machine, time recording: 
machine supervisor: गणना कर्मोद्योग
machine supervisor: गणना कर्मोद्योग

machine, transcoding: गणना कर्मोद्योग
machine sliop: गणना कर्मोद्योग
machinery: 
machines or their parts taken collectively

machine, transcribing: गणना कर्मोद्योग
magistrate: नागरिक नियमित
magistrate, chief: नागरिक नियमित

magic: the use of means that are believed to have supernatural power, to cause a supernatural being to produce or prevent a particular result; the art of producing surprising phenomena resembling the result of magic. \{s. 56, (a), Indian Contract Act\}
magic remedies: विद्यायत्न वाष्पीय
magazine: \{s. 2(1)(k), Arms Act\}

magazine: \{s. 2(1)(k), Arms Act\}
magazine: \{s. 71, (1), Cr.P.C.\}
magazine, of the first class: \{s. 71, (1), Cr.P.C.\}
magazine, of the second class: \{s. 71, (1), Cr.P.C.\}
magazine, of the third class: \{s. 71, (1), Cr.P.C.\}
magistrate: नागरिक नियमित
magistrate, additional: नागरिक नियमित
magistrate, city: नागरिक नियमित
magistrate, committing: 

magistrate exercising jurisdiction: 
magistrate having jurisdiction: 
magistrate of district: \{s.2, Sarais Act\}
magistrate of the first class: \{s. 71(1), Cr.P.C.\}
magistrate of the second class: \{s. 71(1), Cr.P.C.\}
magistrate of the third class: \{s. 71(1), Cr.P.C.\}
magistrate, deputy: नागरिक नियमित
magistrate, especially empowered: नागरिक नियमित
magistrate, president: नागरिक नियमित

Magistrate, Sub-Divisional: नागरिक नियमित
magistrate, superior: नागरिक नियमित
Magistrates' Bench: नागरिक नियमित

magistrates in session: 
magnetic materials: \{fifth sch., item 17, Income-tax Act\}
magnetic observatory: \{s. 37(2)(b), Indian Electricity Act\}
magnate: नागरिक नियमित

magnitude: नागरिक नियमित
magnification, considerable: नागरिक नियमित

mail agent: फॉक्स मेनेजर
mail bag: \{s. 40(4), Customs Act\}
mail carrier: फॉक्स मेनेजर
mail clerk: फॉक्स मेनेजर
mail contractor: फॉक्स मेनेजर
mail escort: फॉक्स मेनेजर
mail guard: फॉक्स मेनेजर
mail motor organisation staff: फॉक्स मेनेजर
mail motor service: फॉक्स मेनेजर
mail office: फॉक्स मेनेजर
mail overseer: फॉक्स मेनेजर
mail peon: फॉक्स मेनेजर
mail ship: \{s. 2(0), Indian Posts and Telegraphs Act\}
mailing list: फॉक्स मेनेजर

mail: to mutilate; to cripple
main department: 

main drain: फॉक्स मेनेजर
main department: 
main minister: फॉक्स मेनेजर
main purpose: 
mains: फॉक्स मेनेजर
mains inspector: फॉक्स मेनेजर

maintain: 
1. to keep in a state of repair and do other acts to prevent a decline from existing state or condition
2. to keep in existence
3. to sustain against opposition or danger
4. to bring action
5. to keep
6. to provide for
7. to supply, etc
8. to uphold in argument
9. to make or furnish
10. to cause to be done or done

maintain (account): फॉक्स मेनेजर
maintain (college): फॉक्स मेनेजर
maintain (family): सम्पर्कवादी
maintain (garden): फॉक्स मेनेजर
maintain (law and order): सम्पर्कवादी
maintain a suit for damages: \{s. 10(2), Sale of Goods Act\}
maintain an action: \{s. 1A, Fatal Accidents Act\}
maintain an institution: \{s. 3, Women's and Children Institutions (Licensing) Act\}
maintain good behaviour: \{s. 116(3), Cr.P.C.\}
maintain proper accounts: \{s. 51, Indian Railways Act\}
maintain suit: \{s. 10(2), Sale of Goods Act\}
maintain supplies and services essential to the life of the community: \{s. 3, Defence and Internal Security of India Act\}
maintainable: फॉक्स मेनेजर
maintained: \{s. 20(2), Copyright Act, 1950\}
majority of all the then members of the Council of States: [art. 90(c), Const.] राष्ट्रपति के कुलसंख्या भाग विधि का अनुसार

majority of its number: [s. 26(4), Air Corporations Act] वांगच राष्ट्रपति के विभाग का अनुसार

majority of the jury, concurrence of a: [s. 15, Coroners Act] मुख्य दल से सम्बद्धता दोल के मुँह से का समाधान

make a memorandum: [Or. 18, r. 8, C.P.C.] शासक का समाधान

make a minute: [s. 445(2), Companies Act] निवास दाता का समाधान

make a note: [s. 132(1)(c)(ii). Income-tax Act] वा अनुसार

make a partition: शिक्षक का समाधान

make allowance: [s. 49, Indian Stamp Act] वृद्धि का समाधान

make and subscribe on an oath: [art. 124(6), Const.] शासक लेना और अनुसार का समाधान

make and subscribe an oath or affirmation: [art. 60, Const.] शासक लेना या वांगच राष्ट्रपति का समाधान और उन दाता का समाधान का समाधान

make any grant in advance: [art. 268(1)(a), Const.] वा अनुसार अधिकार लेना

make apology: to make an acknowledgement intended as an atonement for some improper or injurious act, accompanied by an expression of regret [s. 348, C. P. C.] अनुभव का समाधान

make award: to give an award in the arbitration proceeding शासक का समाधान [when given by a tribunal etc.] [s. 49(3), Land Acquisition Act] आवश्यकता का समाधान [अनुभव में दाता]

make away with: [s. 7(u). Assam Rifles Act] निवास दाता जाना [ज्ञात भाग जाना]

make better provision: [Long title, Wild Birds and Animals Protection Act] अनुसार उपचार का समाधान

make call on shareholders: [s. 292(1)(a), Companies Act] अधिकारियों से अनुभव का समाधान

make compensation: प्रशिक्षक देना

make composition: to make mutual settlement or agreement वृद्धि का समाधान

make contract: प्रशिक्षक देना

make defence: प्रशिक्षक देना

make donation: [Long title, Companies (Donations to National Funds) Act] दान का समाधान

make due provision: [s. 3(1)(c), Army and Air Force (Disposal of Private Property) Act] संबंध, वृद्धि का समाधान

make gesture in the sight of that person: [s. 298, I.P.C.] उपलब्ध की दृष्टि में प्रभाव देना

make good: [s. 35, T.P. Act] चुकाना लेना; पूर्ति का समाधान; दृष्टि करना; पूर्ति का समाधान; दृष्टि का समाधान

make good the contract: प्रतिबद्ध करना; दृष्टि का समाधान

make good the loss: to make up the deficiency [s. 27, Indian Partnership Act] काम की प्रतिबद्धता करना; दृष्टि का समाधान

make no defence: [Or. 14, r. (16), C.P.C.] प्रतिबद्ध नहीं करना

make order: अधिकार करना; वृद्धि करना

make over : to hand over वृद्धि का समाधान

make over to: to hand over वृद्धि का समाधान

make over the funds to: [s. 119, ill. (V), Indian Succession Act] का समाधान

make promotion: [art. 320(3)(b), Const.] प्रशिक्षक देना

make public: to make known to public सूचना देना

make settlement: [s. 90(1)(a), Registration Act] वृद्धि का समाधान

make sound in the hearing of that person: [s. 298, I.P.C.] उपलब्ध की दृष्टि में प्रभाव देना

make such provision as he thinks fit: [art. 160, Const.] ऐसा उपयोग कर सौगात को ऐसा कर देना

make true and faithful discovery: [s. 11, Public Gambling Act] वृद्धि और शासकीय से प्रभाव देना का समाधान

make up deficiency of court fees: [s. 149, C.P.C.] निवास योग्य की प्रतिबद्धता का समाधान

make-up man: सूचना देना

make up the cash: [s. 139, ill. (c). Indian Contract Act] राणा का समाधान
maker: the creator; executant [s. 15, Negotiable Instruments Act] ततैव का समाधान

making a representation: [art. 22(5), Const.] अनुसार का समाधान
making foot-paths across the grass plots: (sch. item 25, Fort Williams Act) path वाले मूल और प्रशासनिक कारणों सेरणाः
making gifts or souvenirs, for: दान या वाणिज्य के रूप में देने के लिए
making good the sum: (s. 295(5), Companies Act) प्रभावी तौर पर दे दें; पूरी तरह से पूरा
making legal application for protection: (s. 190, I.P.C.) संयुक्त के लिए,
making loan: (s. 45(c), Wealth-tax Act) उधार देना
making of the work is extended over a considerable period: (s. 7, Copyright Act) कृति का उत्तराधिकार
mala fide: in bad faith अपराधार्थी
Malaria Inspector: अंशुपत्री अंशुपत्री
Malaria Institute of India: भारत के मलारिया संस्थान
male: of the sex that begets offspring (s. 10, I.P.C.) पुरुष
male ascendant in the male line: (s. 7(2)(b), Estate Duty Act) पुरुष पार्वती में पुরुष पुरुष
male factors: evil doers, criminals अत्यधिकी
male heir: नर पुत्र पुत्र
male Hindu: [s. 7, Hindu Adoptions and Maintenance Act] हिंदू पुरुष
male human being: (s. 10, I.P.C.) मानव नर
male member: (s. 64, Cr.P.C.) पुरुष सदस्य
male nurse: पुरुष अंग्रेजी
male sex, student of the: (s. 5(i)(ii), National Cadet Corps Act) पुरुष
male-factors: evil doers, criminals अत्यधिकी
malfeasance: अपराध मानव
malice: it signifies an intentional doing of a wrongful act without just cause or excuse or an action determined by an improper motive (Or. 6, r. 10, C.P.C.) शिक्षा
malicious: given to malice; characterised by malice [s. 295A, I.P.C.] दुर्दर्शित; गृहकर
malicious abuse of process: willfully misapplying court process to obtain object not intended by law. The willful misuse or misapplication of process to accomplish a purpose not warranted or commanded by the writ. An action for malicious abuse of process lies in the following cases. A malicious petition or commanded by the writ. An action for malicious abuse of the process of courts is not actionable.- The reasons for this rule
malicious criminal prosecution: in an action for a malicious criminal prosecution, the plaintiff must prove the following points; (a) that the plaintiff was prosecuted by the defendant; (b) that the prosecution ended in plaintiff’s favour. (c) that the defendant acted without reasonable and probable cause, (d) that the defendant was actuated by malice. It is then for the defendant to make out a defence recognised by law.
malicious institution of a suit: it has also been held that a malicious institution of civil suit is not actionable. The reasons for this rule were expounded in Quartz Hill Gold Mining Co. Vs. Byre मलिकविशिष्ट
malicious intention: [s. 295A, I.P.C.] दुर्दर्शित
malicious prosecution: [sch., item 74, Limitation Act] पुरुष साधनी अंशुपत्री
malicious prosecution and maintenance: the wrong known as malicious prosecution and maintenance consists in causing damage by means of an abuse of the process of courts of law पूर्वसूची अंशुपत्री
maliciously: in a malicious manner; out of malice [s. 3, Explosive Substances Act] पूर्वसूची; [s. 219, I.P.C.] पूर्वसूची
maliciously wrecking: [s. 126, Indian Railways Act] पौर्वसूची साधनी अंशुपत्री
maliciously: feeling or showing intense ill-will [s. 270, I.P.C.] पूर्वसूची; पूर्वसूची; अंशुपत्री
malinger: to pretend illness or to produce or protract disease in order to escape duty (especially of soldiers and sailors) [s. 46(b), Army Act] अज्ञात से करने के लिए कारण बनाना; कारण से करने के लिए कारण बनाना कारण
malleable iron: [fifth sch., item 11, Income-tax Act] आयुक्ताधीन योग्य
malpractice: अनुभाग
malpractice in the course of treatment: पूर्वसूची
mamlatdar of a taluka: मलिकविशिष्ट
man: a human being [s. 10, I.P.C.] पुरुष; 2. a human being [s. 12, ill. (b), Indian Contract Act] सुन्दर; 3. [s. 195, Indian Contract Act] पूर्वसूची; 4. to employ a man मानव; अनुभाग
day: दिन
man-hours: मौलिक
man of ordinary prudence: a person having ordinary prudence [s. 151 and 195, Indian Contract Act] मलिकविशिष्ट
day's wages: मानव मौलिक
manage: to manage a company पूर्वसूची
management adviser: (a) पूर्वसूची
management, affairs of: पूर्वसूची
management board: मलिकविशिष्ट
government of the state: पूर्वसूची
management expenses: [sch. 1, 2 and 3, Income-tax Act] पूर्वसूची
management of local fund: [s. 3(31), General Clauses Act] साधनी अंशुपत्री
management of the affairs: [s. 9(I), Chartered Accountants Act] पूर्वसूची
management of undertakings: [art. 43A, Const.] पूर्वसूची
management of work: मलिकविशिष्ट
days wages: मानव मौलिक
manager: 1. one who manages [art. 31(A)(1)(d), Const.] अंशुपत्री
manager, farm: अंशुपत्री
manager, general: अंशुपत्री
manager, government: अंशुपत्री
manager, mail motor service: अंशुपत्री
manager of land: पूर्वसूची
manager of publications: पूर्वसूची
manager of the Hindu family: [s. 41(3), Wealth-tax Act] पूर्वसूची
Manager: Divisional Traffic: अंशुपत्री
manager, farm: अंशुपत्री
manager, general: अंशुपत्री
manager, government: अंशुपत्री
manager, mail motor service: अंशुपत्री
manager of land: पूर्वसूची
manager of publications: पूर्वसूची
manager of the Hindu family: [s. 41(3), Wealth-tax Act] पूर्वसूची
Manager of Works: अंशुपत्री
manager, administrative capacity: [s. 2(1)(KA), Contract Labour (Regulation and Abolition) Act] पूर्वसूची
managerial person: अंशुपत्री
managerial personnel: [s. 4(1)(b), Jyanti Shipping Company (Taking Over of Management) Act] पूर्वसूची
managerial remuneration: [s. 4(1)(b), Jyanti Shipping Company (Taking Over of Management) Act] पूर्वसूची
managing agent: [s. 3, 21(iii), Mines Act and art. 31A(1)(d), Const.] पूर्वसूची
managing agency: [s. 28, 11, Income-tax Act] पूर्वसूची
managing committee: [s. 2(9), Delhi School Education Act] पूर्वसूची
managing contractor: [s. 7(1)(e), Coal Mines (Nationalisation) Act] पूर्वसूची
managing director: [s. 7(1)(o), Food Corporations Act and art. 31A(1)(d), Const.] पूर्वसूची
marine superintendent
marine survey report: समुद्र संस्थान निदेश
marine work: [sch., item 28(1)(d), Workmen’s Compensation Act] समुद्रस्रोत संस्थान
marine workshop foreman: नौका संस्थान संचालक
mariner: [s. 56(2)(c), Navy Act] नौसैनक
marital intercourse: intercourse between persons married to each other [s. 12(2)(b)(iii), Hindu Marriage Act] विवाहित विवाहित
marital obligation: [s. 2(4), Dissolution of Muslim Marriages Act] विवाहित विवाहित
maritime affairs: [ss. 32(2) and 37(2), Inland Vessels Act] संरक्षण
maritime jurisdiction: jurisdiction relating to sea, or commerce and navigation of the sea [s. 57(6), Indian Evidence Act] संरक्षण
maritime law: [preamble, Indian Carriage of Goods by Sea Act] समुद्री-विज्ञान
maritime shipping: संरक्षण नौका
maritime zones: [art. 297(3), Const.] समुद्रिक क्षेत्र
mark: 1. sign: indication; character चिन्ह; 2. to make a mark on: दशा द्वारा लगाया जाने का उपकरण
mark of consideration: [Or. S. r. 30(1), C.P.C.] समायोज्य हररा
mark of honour: विशेष उद्देश्य
mark of injury: मार्क, चिह्न
mark sheet: अंक पत्र
mark with a grade designation mark: [s. 3(4), Agricultural Produce (Grading and Marking) Act] वृत्तिकृत चिन्ह
marked deterioration: [s. 15(a)(ii), Industries (Development and Regulation) Act] गंभीर अवरोध
marked or branded with the name, shall be: [s. 3, Coasting Vessels Act] यह नाम लेने के लिए या (अन्य) प्रकार के नाम लेने के लिए
card: मार्क
cardiac: कार्डियाल
market: an open space or covered building in which cattle, provision etc. are exposed for sale [s. 32, ill. (j), Indian Evidence Act] सार
market rate: [s. 112(2)(e), Forward Contracts (Regulation) Act] दर
market reporter: वाणिज्य वित्तीय
marketable security: a security of such description as to be capable of being sold in any stock market of the country [s. 2(16A), Indian Stamp Act] वित्तीय, वित्तीय
market superintendent: वित्तीय अधिकारी
card: मार्क
market survey, conducting: वित्तीय अधिकारी
card: मार्क
market value: a price at which both buyers and sellers are willing to do business; the market or current price [s. 7(ii), Court-fees Act] वाणिज्य के आधार पर: वाणिज्य
marketing: the action of selling or buying in market [s. 7(4), prov., Cardamom Act and s. 80P(2)(viii), Income-tax Act] वित्तीय; वित्तीय
marketing of commodities: [s. 10(29), Income-tax Act] वित्तीय
card: मार्क
Marketing Officer: वित्तीय अधिकारी
card: मार्क
Marketing Officer, Finh: वित्तीय अधिकारी
card: मार्क
marketing societies: वित्तीय संस्थान
marketing strategy: [s. 8(2)(c), Tobacco Board Act] वित्तीय अधिकारी
matter of criminal or admiralty or vice admiralty jurisdiction:
[ss. 11(2), C.P.C.]

matter of fact: a matter that is or is demonstrable as a fact; matter
involving primarily proof of evidence (distinguished from matter
of law) [Or. 6, r. 8, C.P.C.]

matter of general interest: [ss. 32(4), Indian Evidence Act]

matter of law: a matter which pertains to or concerns
law; the

matter of law, as a:

issue of

matter of mixed law and fact: matter depending for solution on
questions of both law and fact

matter of policy: [ss. 30, Unit Trust of India Act]

matter of principle or detail: [ss. 2(2)(iii), Chartered Accountants
Act] 1. Proceeding to determine

matter of public interest: anything which affects the interest of, or in
which are interested the public at large [ss. 32(4), Indian Evidence
Act]

matter of public nature: the public

matter, offensive: [ss. 2(15)(18)(35), Delhi Municipal Corporation
Act]

matters enumerated in the Union list: [art. 295(1)(a), Const.]

matters relating to or connected with the election of President or
Vice-President: [art. 71, margin, Const.] 1. determined by the
President to be a matter of public

matters usually represented in maps: the

matters with respect to: [art. 73(1)(a), Const.]

maturity of payment: on

matured claim: [sch. 1, pt. B, para 4(a), Life Insurance Corporation
Act]

maturing or preserving: [Or. 21, r. 45(2), C.P.C.]

maturity: (of a bill); the quality or state of being mature;

full development

maturity of understanding: the

maturity value: [ss. 15, Public Debt Act]

maxim: a proposition (especially in aphoristic or sententious form)
expressing some general truth of science or experience [ss. 114,
ill. (i), Indian Evidence Act]

maximum: [ss. 79, T.P. Act]

maximum average pay: on

maximum benefit: on

maximum carrying capacity: [ss. 53(1), Indian Railways Act]

maximum consumption: [sch., item (vi), prov. 3, Indian Electricity
Act]

maximum gross load: [ss. 19(1)c, Indian Railways Act]

maximum pay: on

maximum rate: [ss. 2(a), Terminal Tax on Railway Passengers
Act]

maximum term of punishment: on

maximum weight of load: [ss. 15(2)c, Prevention of Cruelty to
Animals Act, 1890]

may be admitted: [ss. 24(2), Advocates Act]

may be admitted to bail: on

may be commenced: [ss. 29(6), Industrial Finance Corporation
Act]
measure, immediate
measure; immediate
measure of damages: in action for injuries damages would primarily...wage...measure of damages: in action for injuries damages would primarily...wage...measure of the compensation:
measure of indemnity:
measurement:
measures, legislative:
meat offals:
mechanic examiner:
mechanical boiler Inspector:
mechanical appliance:
mechanical engineering:
mechanical engineering department:
mechanical foreman:
mechanical process: a process involving the use of machine
mechanical signal maintainer:
mechanical testing inspector:
mechanically propelled:
mechanician:
mechanist:
medal:
medication:
medical:
medical advice:
medical aid:
medical and nursing staff:
medical and other expenses:
medical and para-medical section:
medical and pharmaceutical preparations:
Medical Appeal Tribunal:
medical appliances:
medical attendance:
medical attendance rules:
medical attendance bill:
medical attendant:
medical attention:
medical authority:
medium and long term credit: [preamble, Industrial Finance Corporation Act]...medium and long term credit: [preamble, Industrial Finance Corporation Act]...Medical Benefit Council:
medical benefit: [s. 28(iv), Employees' State Insurance Act]...medical benefit: [s. 28(iv), Employees' State Insurance Act]...Medical Benefit Council:
medium and long term credit:
medical fees:
medical fitness:
medical formulary:
medium and long term credit:
medium and long term credit:
medium and long term credit:
mercantile marine
mercantile or other usage: [s. 29, expln., II, l.P.C.] वाणिज्यिक महासागर
mercantile system of accounting: वाणिज्यिक नीति पाटील
merchandise: all commoditics which merchants usually buy and sell
whether at wholesale or retail [s. 54, il. (c), Indian Contract Act]
merchant: one who is engaged in the purchase and sale of goods;
a man who traffics or carries on trade with foreign countries or who
exports and imports goods and sells them wholesale [s. 195, il.
(a), Indian Contract Act]
merchant marine: [art. 13(5), Geneva Conventions Act]
mercantile or other usage:
merchant shipping: वाणिज्यिक पैक
merchant vessel: craft or ship used for carrying the mercantile
merchandise: वाणिज्यिक महासागर
merchandise of a quality: a quality which makes a thing saleable and fit
for market; such quality as will bring the ordinary market price
[s. 16(2), Sale of Goods Act] वाणिज्यिक नीति; विक्रय शासित
merchants' business: [s. 43(5)(a), Income-tax Act] वाणिज्यिक नीति
merchant's firm: a trading firm [s. 32, ill. (d), Indian Evidence
Act] वाणिज्यिक नीति; विक्रय नीति
mere possibility of a like nature: [s. 6(a), T.P. Act] वाणिज्य नीति
mere right to sue: वाणिज्यिक नीति
mere right to sue: वाणिज्यिक नीति
mere right to sue: वाणिज्यिक नीति
merely contingent or possible right: [s. 60(1), C.P.C.] वाणिज्यिक नीति
yet not वाणिज्यिक नीति
migrated territories: [s. 3(34), General Clauses Act]
merger: extinguishment of a right, estate, contract, company, action
etc. by absorption in another [s. 201, T.P. Act, s. 2(c)(1A),
Income-tax Act and Art Sch. III, Const.] विक्रय नीति
merit, academic: [s. 499, 5th Sch., N,1vy Act]
merit, academic: [s. 499, 5th Sch., N,1vy Act]
merit, academic: [s. 499, 5th Sch., N,1vy Act]
meritorious service medal: सर्वोत्तम श्रेणी पदक
merits: the real or substantial grounds of action or defence, in
the course of the case [s. 69, Presidency Small Cause Courts
Act] वाणिज्यिक नीति
merits of issue: [s. 15C(3), Wealth-tax Act] वाणिज्यिक नीति
merits of performance: [s. 499, 6th expt., I.P.C.] वाणिज्यिक नीति
merits of application: [s. 60(1)(m), I.P.C.] वाणिज्यिक नीति
merits of the case: [s. 499, 5th expt., I.P.C.] वाणिज्यिक नीति
merits of the claim: worthiness of the claim [Or. 33, r. 4(1),
C.P.C.] वाणिज्यिक नीति
mesne mortgage: a person in whose favour a mortgage is executed on
a date intermediate between the dates of other mortgages of the
same property [s. 94, T.P. Act] वाणिज्यिक नीति
mesne profits: the profits which a person in wrongful possession
of property actually received or might with ordinary diligence have
received therefrom together with interest on such profits but shall
not include profit due to improvement made by the person in
wrongful possession [s. 212, C.P.C.] वाणिज्यिक नीति
mess supervisor: पारबाह वाणिज्यिक
message: [art. 86(2), Const.] वाणिज्यिक
message checker: पैसे वित्तीय संचालक
messenger: वित्तीय संचालक
messenger, special: [Or. 5, r. 30(3), C.P.C.] वित्तीय संचालक
mesman: वित्तीय संचालक
metal token: धातु निवेश
metallurgical machinery: [sch. 1, item 8A(7), Industries (Development
and Regulation) Act] तापमान शासनिक संचालक
metallurgist: पारबाह वाणिज्यिक
meteorological organisation: मौसम वित्तीय संचालक
meteorological services: [s. 12(5), International Airports Authority
Act] वित्तीय संचालक संचालक नीति
meteorologist: पारबाह वाणिज्यिक
meter guage (M.G.): [rule No. 2(b), Red Tariff No. 19] वित्तीय
शासनिक
minute: 1. the 60th part of an hour; 2. an official memorandum drafted usually to authorize or recommend a course of action;
3. note strength; 4. very small in size, tiny, thin; _FOREACH
minute book: a book in which proceedings of a meeting are recorded.
minute of dissent: [s. 16(1), prov., Industrial Disputes Act] a statement of dissent by a party or the representatives of a party.
minutes: the record of proceedings of a meeting of an assembly, committee etc., a brief summary of events or transactions.

misappropriation: the action of misappropriating; improper, illegal, wrongful or corrupt use or application of funds, property, etc. [s. 14, Charitable Endowments Act]

mislaid, lost or: [Or. 5, r. 19A(2), prov., C.P.C.] जी ज्ञान या दर्शां क्रम हो नहीं

mislay: [s. 237, Indian Succession Act] गलत स्थान पर रखना

mislead: to lead into error; to lead in a wrong direction; to lead astray [s. 118, ill., I.P.C.] भूलाता है देखा; [s. 281, I.P.C.] भूला भटकना

misleading image: [s. 5B(1A), Cinematograph Act] गलत दिखाना

misleading information: [s. 8(a), Oil Industry (Development) Act] गलत ज्ञान;
[s. 25(a), Agricultural Refinance Corporation Act] गलत काम

mismark: [s. 408(1), Companies Act] नक्सल

mismark: wrong name [s. 33(4), prov., Representation of the People Act, 1951] गलत नाम

misrepresentation: a statement or conduct which conveys a false or wrong impression [s. 18, Indian Contract Act] गलत ज्ञान

misrepresentation of an essential fact: [s. 11(1)(a), Antiquities and Art Treasures Act] विश्राम आवश्यक तथ्य का गलत ज्ञान

misrepresentation or suppression of any material fact: [s. 8, Contract Labour (Regulation and Abolition) Act] गलत ज्ञान या गलत उपकरण तथ्य का गलत ज्ञान

missing person: [s. 134(2), Navy Act] गलत ज्ञान; प्रेमी हुआ विवाह

mission: a mission, institution or establishment, such as church, school etc. [s. 11(1)(a), Antiquities and Art Treasures Act] गलत ज्ञान

missevent or inadwrtance: [s. 22, Indian Contract Act] गलत ज्ञान

misset or inadwrtance: [s. 22, Indian Contract Act] गलत ज्ञान

mistake, clerical: see 'clerical mistake' [s. 29(1)(a), Antiquities and Art Treasures Act] गलत ज्ञान

mistake in fact or law: mistake of fact or mistake of law [s. 92, prov. 1, Indian Evidence Act] गलत ज्ञान या विवाह

mistake of fact: a mistake as to any matter of fact not being mistake of law [s. 76, I.P.C. and s. 21, Indian Contract Act] गलत ज्ञान

mistake of law: a mistake as to the legal consequences or significance of an act, transaction or state of affairs or mistake on a point of law [s. 76 and 79, I.P.C.] गलत ज्ञान

mistake or error apparent on the face of record: [Or. 47, r. 1, C.P.C.] गलत ज्ञान; जो अवश्यक था तो बताया गया

mistake or inadvertence: [s. 28, prov., Court-fees Act] गलत ज्ञान

mistake, under a: [s. 22, Indian Contract Act] गलत ज्ञान

mistaken estimate: [2nd sch., item 13, Presidency-towns Insolvency Act] गलत ज्ञान

mistress: concubine [s. 125(3), exp., Cr. P.C.] रजस्तः 

mistress: see mistress [s. 82, Presidency-towns Insolvency Act] गलत ज्ञान
misuse: wrong or improper use [s. 16(3), ill. (a), Indian Contract Act] हबुव्यो; [s. 111(1)(a), Factories Act] हबुव्यो करा
misused stamps: [s. 53, Indian Stamp Act] नि:से उपयोग हिर ए करना mitakshara law: the law as laid down in the commentary of Vijnanavalkya smuti named 'Mitakshra' written by Vijnaneswaraha in the eleventh century [s. 7, expln. 2, Limitation Act] विनाल रिपोर्ट
Mitakshara School of Hindu law: the branch of Hindu law which follows the tenets laid down in Mitakshara [s. 430(3), Companies Act] हिन्दू की नि:से रिपोर्ट
mitigate: to make less severe, violent, cruel, intense, painful, to lessen [s. 352, expln., I. P. C.] करना; [s. 179(b), Army Act] करना; मुक्तिकरण करना
imodern scientific lines: [art. 48, Const.] आधुनिक और वैज्ञानिक नि:से modern scientific lines: [s. 16(1), Rampur Raza Library Act] आधुनिक वैज्ञानिक नि:से
modesty: the quality of being modest; womanly propriety of behaviour [s. 509, I. P. C.] करा
modesty, insult the: [s. 509, I. P. C.] करा करना
modification: a change or alteration which introduces new elements into the details or some of them, but leaves the general purpose and effect of the subject matter intact [s. 73, Indian Evidence Act] करना; [s. 280C, Income-tax Act and art. 35(b), Const.] ज्ञान; [art. 31(A)(a), Coast. Const.] नि:से
modification order: [s. 3(0), Industrial Disputes (Banking Companies) Decision Act] नि:से अवधार
modifications and adaptations: [s. 8, prov., C. P. C.] प्रयोग और अनुकूलन modify: to make a modification; to alter without radical transformation [s. 92, prov. (4), Indian Evidence Act] ज्ञान; अवधार करना
modify: to make a modification; to alter without radical transformation [s. 83, ill. (c), Indian Trusts Act] ज्ञान; अवधार करना
moment: a very short time [s. 4, ill. (a), Indian Majority Act] करा
monastery: a house of religious retirement or of seclusion from the world for persons under religious vows [s. 25A, Representation of the People Act, 1951] करा
money market: a market for short-term credit between individuals, banks, and other financial institutions for the purpose of providing funds for short-term transactions in money, securities, and other financial instruments. [s. 314(2), Companies Act] मनुष्य सवुपुर
temporary grants: आदेश समीक्षा monetary limit: आदेश समीक्षा monetary system: [preamble, Reserve Bank of India Act] प्रवृत्ति, Reserve Bank of India Act मनुष्य सवुपुर
money order: मनुष्य सवुपुर money order issue clerk: प्रयोग और अनुकूलन money order issue clerk: प्रयोग और अनुकूलन money order issue clerk: प्रयोग और अनुकूलन money order issue clerk: प्रयोग और अनुकूलन
money order paid clerk

money order out on mortgage: [s. 3(iii), Maternity Benefit Act] पंजीयन कार्यालय

money order paid more than is due: [app. A, form No. 2, C.P.C.] अक्लित हृदय

money, public: मुद्रा

money suit: a process instituted in a court of justice for recovery of money: [Or. 7, r. 2, C.P.C.] पंजीयन कार्यालय

money, to extract: पंजीयन कार्यालय

money value: [s. 3(n)(3), Maternity Benefit Act] पंजीयन कार्यालय

money warrant: पंजीयन कार्यालय

moneys out of the consolidated fund: अव्वल तिथि में से पंजीयन कार्यालय

money's worth: anything recognised as equivalent to money: [s. 46, exp. Presidency-towns Insolvency Act] पंजीयन कार्यालय

monitor: अनुदेशक

monitoring: to check and adjust to test; to watch, to observe, to keep track of, to regulate etc. मनोहर (कार्यालय)

monitoring department: मनोहर (कार्यालय)

monitoring device: [s. 42(2), Water (Prevention and Control of Pollution) Act] पंजीयन कार्यालय

mooring: संचारित

moored: अव्वल तिथि से पंजीयन कार्यालय

mooring buoy: संचारित

mooring post: संचारित

mooring: संचारित

moor at anchor: संचारित

monument: [art. 140, Const.] अनुदेशक

monthly statement: [s. 38(b)(iii), Ancient Monuments and Archaeological Sites and Remains Act] पंजीयन कार्यालय

monthly rate: a rate calculated by the month

monthly instalment: a fixed portion of a sum of money payable every month

monthly arrear statement: अव्वल तिथि से पंजीयन कार्यालय

monthly basis: [s. 309(2), prov. Companies Act] पंजीयन कार्यालय

monthly instalment: a fixed portion of a sum of money payable every month

monthly progress report: मनोहर (कार्यालय)

monthly rate: a rate calculated by the month

monthly rated staff: मनोहर (कार्यालय)

monthly settlement: मनोहर (कार्यालय)

monthly statement: मनोहर (कार्यालय)

monthly tour diary: मनोहर (कार्यालय)

monument: [art. 49, Const.] संचारित

monumental buildings: इतर खाद्य कार्यालय

moor at anchor: [s. 7(4), Indian Stamp Act] पंजीयन कार्यालय

moored: secured (in case of ship, boat etc.) in a particular place by means of chains or ropes either fastened to the shore or to anchor [s. 350, ill. (a), I.P.C.] अनुदेशक

mooring: [sch. Il(vii)(c), Workmen's Compensation Act] पंजीयन कार्यालय

mooring buoy: पंजीयन कार्यालय

mooring post: पंजीयन कार्यालय

money order paid clerk

money, of or relating to principles or consideration of right and wrong action or good or bad character: [sch. (xiv), I.P.C.] अनुदेशक

moral

moral and material: [art. 360(4), Const.] अनुदेशक

moral danger: [s. 9(3), Children Act] पंजीयन कार्यालय

Moral Hygiene Programme: [art. 360, Const.] अनुदेशक

monthly instalment: a fixed portion of a sum of money payable every month

more effectively: [art. 140, Const.] अनुदेशक

more remote descendant: [s. 38, Indian Succession Act] पंजीयन कार्यालय

more effective: [art. 140, Const.] अनुदेशक

morgue supervisor: मनोहर (कार्यालय)

morse signaler: मनोहर (कार्यालय)

mortality: an actuarial table based upon statistical records of mortality over a number of years giving the rate of death for hundred: [sch. I, pt. B, para 4(b)(i), Life Insurance Corporation Act] पंजीयन कार्यालय

mortality: an actuarial table based upon statistical records of mortality over a number of years giving the rate of death for hundred: [sch. I, pt. B, para 4(b)(i), Life Insurance Corporation Act] पंजीयन कार्यालय

mortally injured: मनोहर (कार्यालय)

mortgaged property: पंजीयन कार्यालय

mortgaged property absolutely to the mortgagee subject to its fulfillment: [s. 58(4), T.P. Act] पंजीयन कार्यालय

mortgage by conditional sale: a mortgage where the mortgagor ostensibly sells the property on certain conditions

mortgage or a mortgage by deposit of title deeds: [s. 58(9), T.P. Act] पंजीयन कार्यालय

mortgage by conditional sale: a mortgage where the mortgagor ostensibly sells the property on certain conditions: [s. 58(8), T.P. Act] पंजीयन कार्यालय

mortgage debenture: [s. 58(7), T.P. Act] पंजीयन कार्यालय

mortgage debenture: [s. 58(7), T.P. Act] पंजीयन कार्यालय

mortgage debenture bond: [s. 58(7), T.P. Act] पंजीयन कार्यालय

mortgage: the transfer of an interest in specific immovable property for the purpose of securing the payment of money advanced or to be advanced by way of loan, or an existing or future debt, or the performance of an engagement which may give rise to pecuniary liability: [s. 58(a), T.P. Act] पंजीयन कार्यालय

mortgage, anomalous: a mortgage which is not a simple mortgage, a mortgage by conditional sale, usufructuary mortgage, an English mortgage or a mortgage by deposit of title deeds: [s. 58(g), T.P. Act] पंजीयन कार्यालय

mortgage by deposit of title-deeds: a mortgage in Presidency-towns or other towns specified in this behalf in which documents of title to immovable property are deposited with a creditor to create a security: [s. 58(9), T.P. Act] पंजीयन कार्यालय

mortgage: the transfer of an interest in specific immovable property for the purpose of securing the payment of money advanced or to be advanced by way of loan, or an existing or future debt, or the performance of an engagement which may give rise to pecuniary liability: [s. 58(a), T.P. Act] पंजीयन कार्यालय

mortgage, English: a mortgage in which the mortgagor binds himself to repay the mortgage money on a certain date and transfers the mortgaged property absolutely to the mortgagee subject to its retransfer on payment: [s. 58(e), T.P. Act] पंजीयन कार्यालय

mortgage, instrument of: a deed by which a mortgage is effected

mortgage, intermediate: intervening mortgage कार्यालय

mortgage money: the amount to secure which a mortgage is executed: [s. 58(a), T.P. Act] पंजीयन कार्यालय

mortgage of a crop: [sch. I, item 41, Indian Stamp Act] पंजीयन कार्यालय

mortgage of immovable property: [s. 21, Indian Trusts Act] पंजीयन कार्यालय

mortgage security: property conveyed as mortgage in order to secure loan: [Or. 44, r. 4(3), C.P.C.] पंजीयन कार्यालय

mortgaged property: पंजीयन कार्यालय

mortgage security: property conveyed as mortgage in order to secure loan: [Or. 44, r. 4(3), C.P.C.] पंजीयन कार्यालय
multiplicity of proceedings: a state of affairs where several distinct actions are brought on the same issue [s. 41(a), Specific Relief Act] नागरिक का बावजूद

multipurpose-co-operative society: बहुदलीय सहकारी सोलहदी

multipurpose river projects: बहुउद्दीय नदी परियोजनाएं

municipal: relating to the local-self government or the corporate government of city or town [s. 78(5), Indian Evidence Act] नागरिकका निवाद

municipal authority: public corporation created by law to act, as an agency of administration and local self-government [s. 2(1)(c), Income-Tax Act] नागरिकका अवधु (मुकुटिकल कालिंग)

municipal body: a body of persons in a town having the powers of acting as one person, of holding and transmitting property, and of regulating the government of the town [s. 78(5), Indian Evidence Act] नागरिकका निवाद

Municipal Commissioner: an elected (or in some cases nominated) representative to a municipality to represent a particular ward; the chief officer of a municipal corporation [s. 21, ill. L.P.C.] नागरिकका आदेश (मुकुटिकल कालिंग)

Municipal Committee: [s. 2, Municipal Taxation Act] नागरिकका निवाद

Municipal Corporation: a public corporation created by law to act, as an agency of administration and local self-government [s. 2(1)(c)(ii)(a) and 194(2)(b), Income-tax Act] नागरिकका निवाद

Municipal Corporator: [s. 21, ill. (a), Municipal Corporation Act] नागरिकका आदेश (मुकुटिकल कालिंग)

Municipal requirement: [s. 16, Requisitioning and Acquisition of Immovable Property Act] नागरिकका आदेश (अधिक)

municipal tax: [long title, Municipal Taxation Act] नागरिकका बहुज

municipal watchman: [art. 171(3)(a), Const.] नागरिकका निवाद

municipalities: [s. 2(1)(c)(ii)(a), Income-tax Act] नागरिकका निवाद

museum: [s. 2(b), Expln., Bonded Labour System (Abolition) Act] निवाद बांध

museum keeper: [preamble, Government Buildings Act] निवाद

mushroom: [s. 90-JJA, Income-tax Act] फल (सुल्तानी)

music teacher: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

musician: [s. 2(a)(iv), Copyright Act] संगीतकार

museum keeper: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

museum: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

museum keeper: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

my funded property: [s. 143, ill., Indian Succession Act] ममी शाश्वत बाबा

Mysore: [s. 17, Ill., Births and Deaths Registration Act] ममी समीम बाबा

mural painting: [s. 143, ill., Indian Succession Act] ममी समीम बाबा

muralist: [s. 17, Ill., Births and Deaths Registration Act] ममी समीम बाबा

museum: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

museum: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति

my funded property: [s. 143, ill., Indian Succession Act] ममी समीम बाबा

mycologist: [s. 2(a)(iv), Copyright Act] संगीतकार बृहत्; संगीत कृति
nature of the information: [s. 173(2)(f(a), Cr. P. C.) जवाब का स्वरूप
taste of: [s. 5(1), C.P.C.] उपभोक्ता की भावना
nature of trade: [s. 2(13), Income-tax Act] व्यापार की भावना
nature of transaction: [s. 52, Indian Contract Act] संबंधक की भावना
nature or tendency of the words: [s. 96(3), C.P.C.] शब्दों की भावना या भावना
nautical surveyors: [s. 9(2), Merchant Shipping Act] नौसेना

naval: if: [s. 3(12), Navy Act] नौसेना अधिष्ठात्तिक
aval attaché: [s. 14(1), (n), Indian Evidence Act] नौसेना समर्थन

nature of the information: [s. 173(2)(i)(a). Cr. P. C.] जवाब का स्वरूप
taste of: [s. 5(1), C.P.C.] उपभोक्ता की भावना
nature of trade: [s. 2(13), Income-tax Act] व्यापार की भावना
nature of transaction: [s. 52, Indian Contract Act] संबंधक की भावना
nature or tendency of the words: [s. 96(3), C.P.C.] शब्दों की भावना या भावना
nautical surveyors: [s. 9(2), Merchant Shipping Act] नौसेना समर्थन

naval: if: [s. 3(12), Navy Act] नौसेना अधिष्ठात्तिक
aval attaché: [s. 14(1), (n), Indian Evidence Act] नौसेना समर्थन

nature of the relief: [s. 14, ss. 173(2)(i)(a), Cr. P. C.] विफलता की भावना
vessel: [s. 3(12), C.P.C.] योजना की भावना

nature of the relief: [s. 14, ss. 173(2)(i)(a), Cr. P. C.] विफलता की भावना
vessel: [s. 3(12), C.P.C.] योजना की भावना

nature of the information: [s. 173(2)(f(a), Cr. P. C.) जवाब का स्वरूप
taste of: [s. 5(1), C.P.C.] उपभोक्ता की भावना
nature of trade: [s. 2(13), Income-tax Act] व्यापार की भावना
nature of transaction: [s. 52, Indian Contract Act] संबंधक की भावना
nature or tendency of the words: [s. 96(3), C.P.C.] शब्दों की भावना या भावना
nautical surveyors: [s. 9(2), Merchant Shipping Act] नौसेना समर्थन

naval: if: [s. 3(12), Navy Act] नौसेना अधिष्ठात्तिक
aval attaché: [s. 14(1), (n), Indian Evidence Act] नौसेना समर्थन
next following: immediately following [s. 55, T.P. Act] तीव्र धर्म दाखिल शहर; [s. 108, T.P. Act] अनौपचारिक; [s. 14(5), Industrial Finance Corporation Act and s. 23(1), Copyright Act] तीख आधार; तीख बाद का

next following, date: [s. 314(2), Companies Act] निषिद्ध करने अनौपचारिक तारीख; तीख बाद की तारीख

next following the financial year, assessment year: [s. 211(1)(b), Income-tax Act] निरीक्षण बाद के देखा का निरीक्षण बाद

next friend: a person who is admitted or appointed by a court as a special guardian to act for the benefit of a minor or any person not sui juri; the guardian of a plaintiff in a case [Or. 32, r. 1, C.P.C.] अनौपचारिक

next friend of the minor: a person who is admitted or appointed by a court as a special guardian to act for the benefit of a minor or any person not sui juri; the guardian of a plaintiff in a case [Or. 32, r. 1, C.P.C.] अनौपचारिक

next general election: आदेशी आयोजन योजना

next hearing: [s. 240(4), C.P.C.] अनुसार अनौपचारिक

next hereinafter mentioned: इसमें उल्लिखित दूसरे धर्म दाखिल प्रतिभात; इसमें उल्लिखित दूसरे धर्म दाखिल उसिऩिक

next in rank: [s. 2(0), C.P.C.] योजना में उल्लिखित दूसरे धर्म दाखिल

next in seniority: [sch., item 2, Fort William Councils] स्थान क्षेत्र में उल्लिखित दूसरे धर्म दाखिल

next of kin: [plaint No. 43, para I, C.P.C.] अनौपचारिक

next in seniority: [s. 35(6), Representation of the People Act, 1951] निषिद्ध करने अनौपचारिक; तीख बाद का

next succeeding: [s. 39(1), Representation of the People Act, 1951] निषिद्ध करने अनौपचारिक; तीख बाद का

next succeeding day: [s. 39(1)(a), Representation of the People Act, 1951] निषिद्ध करने अनौपचारिक; तीख बाद का

next succeeding meeting: [s. 193(1)(a), Companies Act] अनौपचारिक; तीख बाद का

next superior officer: [s. 26(2), Air Force Act] अनौपचारिक

nickel ores: निकेल स्पर्श

Nidhi and Mutual Benefit Society: [s. 620A(1), heading, Companies Act] अनौपचारिक; तीख बाद का

niece: 1. brother's daughter अनौपचारिक; 2. sister's daughter अनौपचारिक; 3. a daughter of one's brother or sister or brother-in-law or sister-in-law [s. 46, margin, Indian Succession Act] अनौपचारिक

night duty section: [1st.sch., item 2, Employees' State Insurance Act] अनौपचारिक

night shift: [1st.sch., item 2, Fort William Act] अनौपचारिक

nil: नील निश्चित

nil rate of duty, at the: [s. 372, Cr. P.C.] अनौपचारिक

N.O.C. (not otherwise classified): [rule No. 3(1), Red Tariff No. 19] अनौपचारिक

no account shall be taken: [art. 108(2), Const.] अनौपचारिक

no appeal shall lie: [s. 372, Cr. P.C.] अनौपचारिक नो होगी; कई अपील न हो सकेगी

no Bill for the purpose shall be introduced: [art. 3, prov., Const.] अनौपचारिक का लाभ प्रदान करने अलग न होगा

no charge shall fall: [sch., item 1(4)(d), University of Hyderabad Act] अनौपचारिक ना देंगा होगा

no claim certificate: कई दाखिल न करने का आवश्यक

no confidence motion: अवदान आरोप

no demand certificate: जोड़ने अवदान

no disallowance shall be made: [s. 40A(3), prov., Income-tax Act] अनौपचारिक ना देंगा होगा

no execution shall be issued: [Or. 30, r. 9, C.P.C.] तीख बाद की निर्देशन न होगी करने होगा

no longer: [art. 172(1), Const.] अवदान अनौपचारिक
non-recurring payment: अज्ञाती खर्च
non-registration: the absence of registration [s. 49, Registration Act] अज्ञाती
non-residence: [art. 326, Const.] अज्ञाती
non-resident: not residing at the place in question [s. 2(30), Incometax Act] अज्ञाती
non-resident account: अज्ञाती खाता
non-resident broker: [s. 163(1)(d), prov., Income-tax Act] अज्ञाती
non-resident company: [s. 5(1), Companies (Profits) Surtax Act] अज्ञाती कंपनी
non-resident defendant: the defendant, who at the time of the commencement of the suit does not actually reside or carry on business within the local limits of the jurisdiction of the court [s. 20, ill. (b), C.P.C.] अज्ञाती
non-resident (external) account: अज्ञाती खाता
non-resident scheduled bank: [s. 7(2), Interest-tax Act] अज्ञाती बैंक
non-resident university: अज्ञाती विश्वविद्यालय
non-rendition of treatment: अज्ञाती निदेशक
non-return of the cheque: अज्ञाती बैंक
non-rotational directors: [s. 268, Companies Act] अज्ञाती निदेशक
non-sellable: अज्ञाती
non-selection basis, on: अज्ञाती आधार
non-selection post: अज्ञाती पद
non-service: omission to serve (upon a person) अज्ञाती निदेशक
non-service of notice: [2nd sch., item 51, Income-tax Act] अज्ञाती निदेशक
non-standard: अज्ञाती
non-standard weight or measure: अज्ञाती
non-selected post: अज्ञाती पद
non-testamentary: otherwise than by a will; other than by a will अज्ञाती
non-testamentary disposition: [s. 2(24), Indian Stamp Act] अज्ञाती
non-testamentary instrument in writing: [s. 5, Indian Trusts Act] अज्ञाती
non-transferable: अज्ञाती
non-tribals: अज्ञाती
non-use: [s. 46(1), Trade and Merchandise Marks Act] अज्ञाती
non-user: [s. 38, expln. II, Indian Easements Act] अज्ञाती
non-voted: अज्ञाती
non-working days: [s. 163(4), Companies Act] अज्ञाती
nocks: very small pieces of kernels अज्ञाती
norm: an ideal standard binding upon the members of a group and serving to guide, control or regulate proper and acceptable behaviour अज्ञाती
norm grund: अज्ञाती
not revocable during the life time: [s. 62(1)(i), Income-tax Act] a debt or security not revocable during the life time: [s. 27(2)(d), Specific Relief Act] a debt or security not having the permission of the court.

not warranted by the information: [s. 18(1), Indian Contract Act] a contract which is not warranted by the information.

not wrought up: [sch. 2, Indian Railways Act] a bill which is not wrought up.

notarial act: [s. 11(d), Indian Stamp Act] a notarial act.

notarially certified copy: [sch. 1, Table A, interpretation 61, Companies Act] a notarially certified copy.

notary: a person publicly authorised to draw up or attest contracts or similar documents, to protest bills of exchange etc. and discharge other duties of a formal character: [s. 2(d), Notaries Act] a notary.

notary public: a person publicly authorised to draw up or attest contracts etc.; to protest bills of exchange, etc. and discharge other formal duties; a public officer whose function it is to certify signatures and documents on oath: [s. 57(6), Indian Evidence Act] a notary public.

note: 1. a brief statement of particulars of some fact: [Or. 11, r. 1, C.P.C.] a note.


note, accommodation: a bill, draft or note made, drawn, accepted, or endorsed by one person for another without consideration to a bank or other person: [s. 240(3)(d), Companies Act] a note book.

note of substance: a note of substance.

notifiable disease: any disease, which is required by law to be reported to Official Health Authorities: [sob., heading, Factories Act] a notifiable disease.

notice: 1. intimation; a writing; placard, board, etc., conveying an intimation or warning: [s. 134, I.P.C. and art. 61(2)(a), Const.] a notice.

notice board: a notice board.

notice convening meeting: a notice convening meeting.

notice in writing: a notice in writing.

notice, judicial: [s. 57, Indian Evidence Act] a notice, judicial.

notice of: 1. intimation; a writing; placard, board, etc., conveying an intimation or warning: [s. 154, I.P.C. and art. 61(2)(a), Const.] a notice.

notice of demand: a notice of demand.

notice of discharge: a notice of discharge.

notice ofdishonour: an order.

notice of ejection: [s. 7(3)(d), Court-fees Act] ejection of a tenant.

notice of fact: [s. 3, expln. (iii), T.P. Act] a notice of fact.

notice of motion: a motion.

notice of opposition: [s. 21(3), Trade and Merchandise Marks Act] a notice of opposition.

notice of production: a notice of production.

notice of refusal: [s. 27(3)(b), Wealth-tax Act] a notice of refusal.

notice of rejection: [s. 24(b), Sale of Goods Act] a rejection.

notice of relinquishment: a notice of relinquishment.

notice of revocation: a notice of revocation.

notice of the proclamation: a notice of the proclamation.

notice of the title: [s. 3(c), expln. 11, T.P. Act] a notice of the title.

notice of transfer: [s. 12, r. 4, C.P.C.] a notice of transfer.

notice, transferee with: a notice, transferee with.

notice of dishonour: a notice of dishonour.

notice of ejection: [s. 3, expln. (iii), T.P. Act] a notice of ejection.

notice of opposition: [s. 21(3), Trade and Merchandise Marks Act] a notice of opposition.

notice of production: a notice of production.

notice of refusal: [s. 27(3)(b), Wealth-tax Act] a notice of refusal.

notice of rejection: [s. 24(b), Sale of Goods Act] a notice of rejection.

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notice of fact: [s. 3, expln. (iii), T.P. Act] a notice of fact.

notice of motion: a motion.

notice of opposition: [s. 21(3), Trade and Merchandise Marks Act] a notice of opposition.

notice of production: a notice of production.

notice of refusal: [s. 27(3)(b), Wealth-tax Act] a notice of refusal.

notice of rejection: [s. 24(b), Sale of Goods Act] a rejection.

notice of relinquishment: a notice of relinquishment.

notice of revocation: a notice of revocation.

notice of the proclamation: a notice of the proclamation.

notice of the title: [s. 3(c), expln. 11, T.P. Act] a notice of the title.

notice of transfer: [s. 12, r. 4, C.P.C.] a notice of transfer.

notice, transferee with: a notice, transferee with.

notice of dishonour: an order.

notice of ejection: [s. 7(3)(d), Court-fees Act] ejection of a tenant.

notice of fact: [s. 3, expln. (iii), T.P. Act] a notice of fact.

notice of motion: a motion.

notice of opposition: [s. 21(3), Trade and Merchandise Marks Act] a notice of opposition.

notice of production: a notice of production.

notice of refusal: [s. 27(3)(b), Wealth-tax Act] a notice of refusal.

notice of rejection: [s. 24(b), Sale of Goods Act] a rejection.

notice of relinquishment: a notice of relinquishment.

notice of revocation: a notice of revocation.

notice of the proclamation: a notice of the proclamation.

notice of the title: [s. 3(c), expln. 11, T.P. Act] a notice of the title.

notice of transfer: [s. 12, r. 4, C.P.C.] a notice of transfer.

notice, transferee with: a notice, transferee with.
now this Indenture witnessth: that this Indenture is the same as the
present Indenture; and it is hereby agreed by and between the
parties hereto as follows:

noxious : injurious; unwholesome [ss. 272, 273 and 278, I.P.C.]

noxious liquid : [s. 2(1)(b)(iii), Arms Act]

noxious manufacture : the producing (of articles) by labour in an
injurious or unwholesome manner

noxious matter : an injurious or unwholesome matter [app. A, No.
24, para 2, C.P.C.]

noxious vegetation : [s. 74, Poisons Act]

nucleus : a central part or thing around which other parts or things are
grouped, collected or compacted

nullity : the state or fact of being legally null and void [s. 16, Hindu Marriage
Act]

nuisance : an inconvenience materially interfering with ordinary
comforts of human existence; anything injurious or obnoxious to
the community or to an individual as a member of it, for which
some legal remedy may be found [s. 268, I.P.C.]

nuisance, common : [s. 268, I.P.C.]

nuisance, private : [app. D, form No. 14, heading, C.P.C.]

nuisance, public : [s. 268, I.P.C.]

null : naught; of no validity or effect [ss. 11 and 16, Hindu Marriage
Act]

null and void : [ss. 11 and 16, Hindu Marriage Act] and

nullify : the state of or fact of being null and void [s. 16, Hindu Marriage
Act]

nullity, decree of : a decree declaring (a marriage) null and void [s. 11,
Hindu Marriage Act]

number : 1. mark or symbol having arithmetical value [s. 29A,
I.P.C.]; 2. a number [s. 17(1), General Clauses
Act]

number of circumstances : [Or. 6, r. 12, C.P.C.]

number of directorships : [ss. 30A(1), Industrial Finance Corporation
Act] grouping of shares ;

number of figure : संख्या का आकृति
oath: a solemn appeal to God (or to something sacred) in witness that a statement is true or a promise binding; an act or swearing; the form of words in which such a statement or promise is made [s. 51, I.P.C., s. 3(37), General Clauses Act and art. 60, Const.] यथार्थ्य स्वाभाविकता यहाँ का उद्देश्य

Oath Commissioner: Commissioner or other person so authorised to administer oaths स्वाभाविकता यहाँ का उद्देश्य
oath of allegiance: [s. 13, Navy Act] राजवंशीय उद्देश्य
oath of office: [sch., Form III, Delhi Administration Act] न्याय उद्देश्य
oath of office and secrecy: [art. 164(3), Const.] पवित्र न्याय उद्देश्य
oath of secrecy: न्याय उद्देश्य
oath, on: न्याय उद्देश्य
doctrine: यथार्थ्य स्वाभाविकता यहाँ का उद्देश्य

obligation: the action of stating something in opposition to a person or thing; an adverse reason, argument or contention अनुभव

objection advances: [objection book]
objection book: विरोध प्रस्ताव
objectionable advertisement: [objectionable advertisements]
objectionable advertisements: [objectionable advertisements]
objectionable advertisement: [objectionable advertisements]
objectionable matter: [s. 6(2)(k), Water (Prevention and Control of Pollution) Act] अनुचित भाषा
objectionable matter: [s. 6(2)(k), Water (Prevention and Control of Pollution) Act] अनुचित भाषा

object: I, something on which the purposes are fixed as the end of an action or effort अंतर्क्षण
object of bequest: विवश उद्देश्य
object of divine displeasure: विवश उद्देश्य
to bequest: विवश उद्देश्य
object of financing: [s. 45(c), Wealth-tax Act] विवश उद्देश्य
to bequest: विवश उद्देश्य
object of preys: [s. 11(1)(m), Prevention of Cruelty to Animals Act, 1960] विवश उद्देश्य
to bequest: विवश उद्देश्य
object of public utility: [s. 2(17), Estate Duty Act] विवश उद्देश्य
to bequest: विवश उद्देश्य

obligatory examination: [art. 60, margin, Const.] विवश उद्देश्य
obligation, under: विवश उद्देश्य
obligatory: [s. 3(1), 3rd prov., Official Languages Act] विवश उद्देश्य
obligatory between parties: [sch. l, item 8(a), Indian Stamp Act] विवश उद्देश्य
obligatory examination: [art. 60, margin, Const.] विवश उद्देश्य
obligation imposed by the contract: [first sch., item 14, Carriage by Air Act] विवश उद्देश्य
obligation in the nature of a trust: [s. 2(c), Specific Relief Act] विवश उद्देश्य
obligation of States and the Union: [art. 256, margin, Const.] विवश उद्देश्य
obligation, under: विवश उद्देश्य
obscene: the tendency of which is to deprave those whose minds are open to immoral influence and into whose hands the matter is likely to fall; offensive to modesty or decency [s. 293, I.P.C.].

obscene book: [s. 292(2)(a), I.P.C.].

obscene matter: [s. 11(c), Trade and Merchandise Marks Act] without cause, or without sufficient cause.

obscene object: anything tangible or visible which is offensive to good taste or which tends to corrupt the morals or to lower the standards of right and wrong especially as to sexual relationships [s. 94(2)(b), Cr. P.C.].

obscene or abusive language: [s. 120(d), Indian Railways Act] the tendency of which is to deprave those whose minds are open to immoral influence and into whose hands the matter is likely to fall; offensive to modesty or decency.

observance: [s. 16(2)(c), Emigration Act] Annullum; [art. 36(3), Const.].

observation: 1. view, reflection, opinion; 2. remark, statement, idea, impression; 3. observed truth or facts; remarks in speech or writing in reference to something observed [s. 21, (b), Indian Evidence Act].

observation home: [s. 2(m), Children Act].

observation superintendant: [s. 47, Arms Act].

observation to be made: [Or. 39, r. 7(c), C.P.C.] to explain the nature.

observatory: astronomical; [s. 108, I.P.C.].

observatory, meteorological: [s. 149, I.P.C.].

observer: 1. to attend to; to follow [s. 65(5), T.P. Act] without possibility; 2. to see [s. 126, ill. (c), Indian Evidence Act]; 3. to perceive; to watch.

observe and follow orders: [s. 119(1), Income-tax Act] without possibility.

observe the contract: [s. 65(5), T.P. Act] without possibility.

observer: exempt.

obsolete: 1. that is no longer practised or used; out of date, said of a law or practice which has ceased to be enforced or be in use by reason of change of manners and circumstances [s. 98, Indian Evidence Act]; [sch. part. II, (f), Air Corporations Act] without possibility; 2. no longer functional. a product gone out of date.

obstruction: the hindering or stopping of the course, performance or doing of anything; anything that obstructs.

obstruct: to hinder or prevent from progress; to check; to stop; to retard the progress of [s. 24(a), Cardamom Act] without possibility; [s. 25(1)(m), Arms Act] without possibility; [s. 41(1)(e), Cr. P.C.] without possibility.

obstruct or impede: [s. 121, Indian Railways Act] without possibility.

obstructing inspector, penalty for: [s. 22, Maternity Benefit Act] without possibility.

obstructive, obstruction: the hindering or stopping of the course, performance or doing of anything; anything that obstructs.

obstruction of a highway: a public nuisance may arise by reason of a fence across a highway or a trench in it, or by some other interference with free and convenient passage, i.e., collecting crowds at a theatre or a public meeting, near a highway, railway station, etc.

obstructions in fairways: [long title, Obstructions in Fairways Act] without possibility.

obtain: to acquire, to get by effort.

obtain evidence: [s. 33(3), Registration Act] without possibility.

obtainable: something which can be obtained; liable to be obtained [s. 10, expln. (6)(a), Specific Relief Act] without possibility.

obtained by fraud: [s. 13(0), C.P.C.] without possibility.

obtaining ingress into building: [s. 132(14)(1), Income-tax Act] without possibility.

obviate: to prevent by anticipatory measures; to do away with [s. 142(1), Cr. P.C.] without possibility.

obvious error: [s. 15(b), Arbitration Act] without possibility.
of and from the same, shall be discharged

of causal nature (employment): of and from the same, shall be discharged

of domicile: of and from the same, shall be discharged

of highly technical nature, evidence

of full age and capacity: of and from the same, shall be discharged

of his own motion:

of papers by reference, incorporation of:

of offence, continuing:

of offence involving moral turpitude:

of offence of personation:

offences to be tried summarily:

offences affecting life:

offences affecting life:

offences affecting life:

offences must be defined with certainty:

offences to be tried summarily:

office of the Commissioner of Income-tax:

office of the Chief Pay and Accounts Officer:

office of the Commissioner of Income-tax:

offensive goods: [s. 47(1)(c), Indian Railways Act] पूर्वाकातिक समाज

offensive matter: [s. 2(15)(18)(35), Delhi Municipal Corporation Act] पूर्वाकातिक पद्धति

offensive weapon: an instrument of any kind used in warfare or combat or attack [s. 52, Cr. P.C.] अन्य नामों

offer: 1. a proposal to give or do something [s. 155(2), Indian Evidence Act] ज्ञापन; [s. 2(2), Works of Defence Act] व्यवहार

offer bribe: [s. 155(2), Indian Evidence Act] ज्ञापन की प्रक्रिया करना

offer for sale: [s. 2(1)(c), Drugs (Control) Act] विक्रय के लिए समर्पित करना;

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

offensive: 1. that which makes angry, to hurt the feelings of [s. 152, Indian Evidence Act] तनावजनक;

2. attacking, aggressive [s. 52, Cr. P.C.] अन्य नामों

office of police station: 3. repugnant [s. 47(1)(c), Indian Railways Act] पूर्वाकातिक;

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

offensive: 4. harmful; causing injury or damage [s. 116(d), Covenant Acts] कृतज्ञ

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:

offensive: 5. that which makes angry, to hurt the feelings of [s. 152, Indian Evidence Act] तनावजनक;

2. attacking, aggressive [s. 52, Cr. P.C.] अन्य नामों

office of police station: 3. repugnant [s. 47(1)(c), Indian Railways Act] पूर्वाकातिक;

office of the Commissioner of Income-tax:

office of the Commissioner of Income-tax:
office of the Custodian of Deposits
office of the Inspecting Officer
office of the Inspector (Sugar)
office of the Narcotics Commissioner
office of the Registrar General of India
office of the Registrar of Newspapers for India

office of the Superintendent of Census Operation

office order:

office premises account:

office superintendent:

office supervisor:

office or post:

office or position:

office or place of profit:

office or employment of profit:

officer-in-charge of jail:

Officer, anti-malaria:

Officer, anti-corruption:

Officer, attesting:

Officer, assuming charge:

Officer commanding:

Officer commanding in-chief the command:

Officer commanding the station:

Officer commanding troops:

Officer, Commissioned:

Officer, Complaints:

Officer, Compost Development:

Officer conducting the prosecution:

Officer, Contract:

Officer, Disease Investigation (Poultry):

Officer, District:

Officer, District Development:

Officer, District Information:

Officer, District Supply:

Officer, District Veterinary:

Officer, Divisional Forest:

Officer, Education Expansion:

Officer, Education Extension:

Officer, Equipments:

Officer, Extension:

Officer, Extension Services:

Officer, Field Extension and Publicity:

Officer, Fish Marketing:

Officer, gazetted:

Officer, Hide Development:

Officer holding the court:

Officer-in-charge:

Officer-in-chief:

Officer-in-command:

Officer-in-Tactical Command (Naval):

Officer, Inspecting:

Officer, Land Acquisition:

Officer, Land Compensation:

Officer, Land Reforms:

Officer, Land Survey:

Officer, Land Utilization Survey:

Officer, Land Valuation:

Officer, Man Power:

Officer, Medical:

Officer, Migration:

Officer, Military:

Officer of Customs:

Officer of the Mint:

Officer on Special Duty:

Officer on Special Duty (Traffic Survey):

Officer, Plant Protection:

Officer, Police Automobile:

Officer, Policing:

Officer, Prohibition:

Officer, Project Executive:

Officer, Public Relations:

Officer, Rationing:

Officer receiving charge:

Officer, serving:

Officer sitting on the court:

Officer, specially empowered:
officer, subordinate: officer belonging to an inferior rank, grade, class or order (भर्ती अधिकारी; अधिकारी)

officer, superior: an officer of a higher rank or official station (position) (पारिष्ठ अधिकारी; अधिकारी)

officer superior in command: [s. 89(a), Air Force Act] सेना अधिकारी हो नागरिक में परिचालित हो

officer, supervisor: ओवरीन अधिकारी

officer under training: [0x0] ओवरीन अधिकारी

official book: [0x0] अधिकारी ग्रंथ

official capacity: position of an office derived from or having the sanction of persons in office [s. 86, Registration Act] साधित बैठक; गृह नियम

official career: [0x0] अधिकारी जीवन

official certificate: [s. 10(1), Extradition Act] अधिकारी कर्मवर्धन

official character: official position [s. 79, Indian Evidence Act] अधिकारी निर्णय

official chief: [s. 19, General Clauses Act] सर्वोच्च कार्यकारी

official confidence: trust reposed on account of official position [s. 124, Indian Evidence Act] साधित बैठक

official correspondence: गृह स्वरुप

official decoration: [s. 3(2)(40), Defence and Internal Security of India Act] साधित बैठक

official dress: अधिकारी कपड़ा

official duty: a duty cast by the office held by one [s. 197(2), Cr. P.C.] गृह नियम

official envelope: [s. 136(1)(c), Representation of the People Act, 1951] अधिकारी निर्णय

official function: a function belonging to an office [s. 163, I.P.C.] गृह स्वरुप

Official Gazette: निर्णय ग्रंथ

Official Gazette: [s. 7, Customs Act and art. 366(19), Const.] राज्य

official income, L.P.O.: अधिकारी आय; निर्णय पार

official language: [sch. 2, item 4, sub-item(3), Arbitration (Protocol and Convention) Act and art. 346, Const.] अधिकारी निर्णय

official language for communication between one State and another or between a State and the Union: [art. 346, margin, Const.] एक राज्य और दूसरे राज्य के बीच या जिला राज्य और स्थान के बीच विचार की आधिकारी निर्णय

official language of the Union: [art. 343, Const.] देश की आधिकारी निर्णय

Official language or languages of a State: [art. 345, margin, Const.] राज्य की आधिकारी निर्णय

Official Languages Wing: राज्य विभाग

official liquidator: a liquidator appointed as such by the government अधिकारी निर्णय

official list: अधिकारी लिस्ट

official log-book: [sch., pt. i, item 6, Commercial Documents Evidence Act] अधिकारी लिस्ट
oil based chemical compounds: [s. 2(1), Oil Industry (Development) Act] तेल आधारित रसायनिक \n\n
oil bearing material: तेल उत्पादक तत्व

oil condensate: [s. 2(m), Oil Industry (Development) Act] तेल कोडेंसेट

oil engine inspector: तेल इंजन अनुसंधानकर्मी

oil industrial concern: [s. 2(j), Oil Industry (Development) Act] तेल इंडस्ट्री कॉर्पोरेशन

oil refinery: [s. 2(1)(viii), Emergency Risks (Undertakings) Insurance Act] तेल प्रक्रिया क्षेत्र

oil seed: [s. 2(h), Produce Cess Act] तेल बीज

oil seeds, fibre and industrial crops: तेल बीज, तेल फायर्स और उद्योगी कक्ष

oil seeds specialist: तेल बीज स्पेशिलाइटी

old age: वृद्धिकाल

old age pension: वृद्धि पेंशन

oilfield: तेल पुदी

omission or error: निकाल या गलती

omission, accidental: निकाल या गलती का मूल्यांकन

on a conviction: upon or following the result of a criminal trial which ends in a judgment or sentence that the prisoner (accused) is guilty as charged [s. 106, Cr. P.C.] ज्ञान की उम्मीद का मूल्यांकन

on a contract, arising: [s. 25A(IXa), Industrial Disputes Act] नीड़क सम्बन्धी

on a basis of reciprocity: [s. 123, Indian Railways Act] रिक्रियाओं के आधार पर

on a point of law: [s. 15, Presidency Small Cause Courts Act] नीड़क सम्बन्धी

on account, or: because of payments भुगतान के आधार पर

on account of payments: because of payments भुगतान के आधार पर

on account of: [s. 24, Sale of Goods Act] भुगतान के आधार पर

on approval: [s. 24, Sale of Goods Act] स्वीकार

on behalf of: [s. 192(2)(h), Indian Partnership Act] के जरिए

on board: [s. 52(2)(b), Inland Vessels Act] पायलट पर
on the face of the instrument: [s. 13, Indian Stamp Act] लिखित के सामने के भाषा पर
on the face of the record: [s. 11(4), Metal Corporation of India (Acquisition of Undertaking) Act] अदेशों के रूप में होने पर
on the happening of a contingency: [s. 120, Companies Act] आवश्यकता के पदान्त होने पर फॉर्म
on the line of march: [s. 10(a), Central Reserve Police Force Act] प्रवास यात्रा पर
on the march: [s. 2(d), Air Force Act] यात्रा पर
on the matter: [s. 68(3)(ii), Life Insurance Corporation Act] राजस्वीय विषय पर
operational cost: [s. 60(3)(ii), Marine Insurance Act] वाणिज्यिक लागत
open market: [s. 2(22)(a), Income-tax Act] चेतालू बाजार
open market, from: [s. 2(22)(a), Income-tax Act] बाजार, बाजार से
open railway: [s. 23(1), Indian Railways Act] शहरी रेलवे
open tender: [s. 106, Contract Act] चूली निवेश या
on the case: to make an introductory explanation of the features of the case, the questions involved, and the evidence proposed to be adduced: गालियों का बयां आगे बढ़ा
to inspection: [s. 13(2), Antiquities and Art Treasures Act] के माध्यम से अतिक्रमण के सारे अवलोकन; [s. 13(4), Air Force Act] माध्यम के लिए अवलोकन
to open: [s. 36(5), Representation of the People Act, 1951] उपनीत होता
opening balance: [s. 17, Antiquities and Art Treasures Act] उद्घाटन पर
opening entry: [s. 4, Pratap Singh, 1951] उद्घाटन पर
taking the subscription list: [s. 21(1)(a), Companies Act] चिन्हात लूटी का लाभ
opening stock: [s. 21(1)(a), Companies Act] उद्घाटन हटक
openly: [s. 26(1)(a), Indian Succession Act] स्वतः या उद्घाटन
operate: 1. to take effect प्रतिष्ठित होना; [s. 8, T.P. Act] प्रतिष्ठित होना; 2. to be in activity चलता है; 3. to work चलाना
operate as a discharge: [s. 110(1), Presidency-towns Insolvency Act] युवाजन के रूप में प्रतिष्ठित होना
operate as estoppel: [s. 25(2), Income-tax Act] प्रतिष्ठित होना
operation as a discharge: [s. 110(1), Presidency-towns Insolvency Act] उद्घाटन हटक
operation by: [s. 21(2), Damodar Valley Corporation Act] प्रक्रिया को अवलोकन
operational cost: [s. 60(3)(ii), Marine Insurance Act] वाणिज्यिक लागत
operate, bank account: [s. 21(2), Damodar Valley Corporation Act] बैंक खाता प्राप्त
operating centres: [s. 11, Motor Transport Workers Act] मोटर ट्रांsport केंद्र
operation relating to: [s. 35(4)(a), Motor Vehicles Act] चलन के बारे में
operation of a discplayer: [s. 67, Presidency-towns Insolvency Act] वाणिज्यिक लागत
operative: 1. the condition of being in force [s. 41, Indian Evidence Act and art. 13(3)(b), Const.] प्रभाव स्थापित; 2. the act or process of operating प्राप्त; 3. action or movements [s. 3(1)(a), Army Act] संगठन; 4. working [s. 2(d), T.P. Act] किस्म; [s. 12(a), Damodar Valley Corporation Act] कार्य; 5. a surgical operation [s. 88, ill., I.P.C.] किस्म गर्दा; हस्तक्षेप; [s. 6, working to keep running [s. 63A(2)(a), Motor Vehicles Act] चलाना
operating company: [s. 21(2), Damodar Valley Corporation Act] वाणिज्यिक लागत
operation at the time of: [s. 59(1)(c), Companies Act] उद्घाटन के बाद
operation of: [s. 67, Presidency-towns Insolvency Act] चलन के बारे में
operation of a disclaimer: [s. 67, Presidency-towns Insolvency Act] चलन के बाद
operation of any law: [s. 106, Contract Act] वाणिज्यिक लागत
operational reasons: [s. 76A, Indian Railways Act] कार्ययात्रा कर्मचारी के लिए

operations are not carried out in India: [s. 9(1)(a), expln. (a), Income-tax Act] कार्ययात्रा में नहीं की जा रही है

operations of the company: [s. 123(3), prov., Cr. P.C.] मंगाल की कार्ययात्रा

operative: [s. 3(1)(a), Employment Exchanges (Compulsory Notification of Vacancies) Act] संबंधित; [art. 370(3), Const.] मंगाल के लिए

operative part: the operative part of a deed is that portion of it which expresses the effect प्रभाव का संदर्भ

operative part of the judgment: [s. 353(1)(c), Cr. P.C.] कार्ययात्रा के संदर्भ

operative telegraphist: कार्ययात्रा के लिए टेलीग्राफर

operator, heavy machinery: भाग को पूर्णतः आधिकारिक

operator, litho machines: इलेक्ट्रॉमिक योजना

operative: [s. 76A, Indian Railways Act] कार्ययात्रा कर्मचारी के लिए

operations are not carried out in India: [s. 9(1)(a), Expln. (a), Income-tax Act] कार्ययात्रा में नहीं की जा रही है

opinion: [Art. 30(1), Indian Income Tax Act] सुझाव का पात्र

opinion also delivered in open court: [art. 311(2), first prov., Cons.] कार्ययात्रा के लिए

opinion of the controller: [s. 36(1), Estate Duty Act] सम्पादक का सुझाव

opinion also delivered in open court: [art. 145(4), Const.] विज्ञापन के लिए

opinion of the majority: [s. 47, r. 6(2), C.P.C.] जयकार की रुल

opinion shall prevail: [s. 12(3), prov. (ii), Copyright Act] एवं अधिकारी की सजी

opium agent: अधिकारी अधिकारी

opium derivatives: अधिकारी से उस्पत

opium examiner: अधिकारी अधिकारी

opium officer: अधिकारी अधिकारी

opium revenue: अधिकारी अधिकारी

opponent: [s. 21(4), Trade and Merchandise Marks Act] विवादित

opportunity of making representation: [s. 123(3), prov. (ii), Copyright Act] एवं अधिकारी की सजी

opportunity or occasion: [s. 107, Income-tax Act] समस्त अधिकारी की सजी

opportunity of being heard: [s. 107, Income-tax Act] समस्त अधिकारी की सजी

opportunity of making representation: [art. 311(2), first prov., Cons.] कार्ययात्रा के लिए

opportunity of showing: विवादित करने का अधिकार

opposed to: set against [s. 60(4), T.P. Act] के विकर

opposed to public policy: [s. 25, T.P. Act] जानकारी के विकर

opposite party: [Or. 9, r. 9(2), C.P.C.] विवादित पाठक

opposition leader: विवादित करने का विवादित पाठक

opposition proceedings: [s. 64(2), Trade and Merchandise Marks Act] विवादित करने का अधिकारी

oppress any person: [s. 64(a), Army Act] जानकारी भाग का आदमी

oppressor: [s. 7(1), Assam Rifles Act] भाग को पुरुष

oppression: [s. 468(1), Companies Act] अधिकारी अधिकारी

oppressive: unjustly severe, rigorous or harsh [s. 387, Companies Act] अधिकारी अधिकारी

optician: भाग का आदमी

optician: भाग का आदमी

optimum utilisation: [preamble, Coal Mines (Taking Over of Management) Act] अधिकारी अधिकारी

option: power or liberty of choosing [s. 201, Indian Contract Act] विवादित करने का अधिकार

option in goods: [s. 19(1), Forward Contracts (Regulation) Act] विवादित करने का अधिकार

option in security: [s. 201, Securities Contracts (Regulation) Act] विवादित करने का अधिकार

option of, at the: according to the choice or liberty [s. 37, Indian Partnership Act] के विकर

option of the assessee: [s. 502, Income-tax Act] विवादित करने का अधिकार

optional: not compulsory or obligatory; left to the discretion of one concerned [s. 32, Registration Act] विवादित करने का अधिकार

oral account: an oral report or description [s. 63(5), Indian Evidence Act] विवादित करने का अधिकार

oral admission: an admission made orally [s. 22, Indian Evidence Act] विवादित करने का अधिकार

oral agreement: an unwritten agreement [s. 92, Indian Evidence Act and s. 107, T.P. Act] विवादित करने का अधिकार

oral consultation: भाग का आदमी

oral cross-examination of a witness: [Or. 11, r. 1, prov., C.P.C.] भाग को पुरुष

oral evidence: evidence that is given orally [ss. 3, 59 and 60, Indian Evidence Act] विवादित करने का अधिकार

oral evidence of general character: [s. 119(1), Navy Act] विवादित करने का अधिकार

oral evidence relating to: the personal knowledge of a witness [s. 31, fourthly, J.P. Act] विवादित करने का अधिकार

oral evidence: evidence that is given orally [ss. 3, 59 and 60, Indian Evidence Act] विवादित करने का अधिकार

oral examination: the examination of a witness [s. 119(1), Navy Act] विवादित करने का अधिकार

order: [preamble, Bombay High Court (Letters Patent) Act] विवादित करने का अधिकार

order, alphabetical: विवादित करने का अधिकार

order, apparent: [sch., art. 3(c), Indian Carriage of Goods by Sea Act] विवादित करने का अधिकार

order capable of execution: [s. 201, C.P.C.] विवादित करने का अधिकार

order, conditional: [s. 123(6), Cr. P.C.] विवादित करने का अधिकार

order confirming the injunction: [s. 309, Industrial Finance Corporation Act] विवादित करने का अधिकार

order, consequential: [s. 380(c), Cr. P.C.] विवादित करने का अधिकार

order contingent upon the decision: [Or. 46, r. 2, C.P.C.] विवादित करने का अधिकार

order dissolving the injunction: [s. 309, Industrial Finance Corporation Act] विवादित करने का अधिकार

order for delivery of goods: [s. 137, expln., T.P. Act] विवादित करने का अधिकार

order for payment of money: [sch. 1, item 44, Indian Stamp Act] विवादित करने का अधिकार

order having the force of a decree: विवादित करने का अधिकार

order in council: an order in council having the full force of law that is issued by the British Monarch acting by and with the advice of the Privy Council or by Governor General [s. 29, General Clauses Act and art. 147, Const.] विवादित करने का अधिकार
order in writing: [s. 55(1), Cr. P.C.] विशिष्ट आदेश
order incidental: [s. 386(c), Cr. P.C.] असुविधाग्रस्त आदेश
order into arrest: [s. 42, Army Act] ग्रस्त आदेश देना
order is passed, before: आदेश पास करते हुए
order, issuing: [s. 378(5), Cr. P.C. and art. 134(1)(a), Const.] आदेश निकाल लेना
order of adjudication: [s. 27(2), Provincial Insolvency Act] न्यायमिश्रक आदेश
order of annulment: [s. 101A, Presidency-towns Insolvency Act] अन्याय आदेश करना
order of appropriation: वित्तकृति आदेश
order of attachment: [s. 10(c), Provincial Insolvency Act] सूत्र आदेश
order of commitment: the order by a magistrate sending up the accused to be tried by the court of sessions.
order of confirmation: [s. 368(c), prov. Cr. P.C.] सूत्र आदेश
order of discharge: an order letting off the accused in a warrant case before the charge is framed [s. 123(5), Cr. P.C.] आदेश पास करते हुए
order of dismissal: 1. an order of rejection [s. 2(2)(b), C.P.C.] अवरोध करने का आदेश; 2. an order dismissing a person from a post [s. 27(2), Provincial Insolvency Act] आदेश
order of eviction: [s. 5(1), Public Premises (Eviction of Unauthorised Occupants) Act] भव्यतापूर्ल आदेश
order of forfeiture: the order for deprivation of a person of his property as a penalty for some act or omission [s. 52, Indian Contract Act] आदेश
order of merit: धमितापूर्ल आदेश
order of moratorium: [s. 12, Deposit Insurance and Credit Guarantee Corporation Act] आदेश
order of performance: the sequence or succession of the accomplishment or carrying out or doing of any act or action [s. 52, Indian Contract Act] आदेश
order of postponement: योग्यतापूर्ल आदेश
order of preference: अधिनियम-क्रम
order of reference: विचारपूर्ल आदेश
order of release: the order for setting free some person or property [s. 442(1), Cr. P.C.] पालन करने का आदेश
order of remand: an order sending back the accused to custody; an order passed by a superior court of sending back the case to the lower court with certain directions for retrial [s. 132, Cr. P.C.] आदेश
order of removal: [s. 153, Navy Act] वास्ता कारण आदेश; [s. 51(3), Danodar Valley Corporation Act] देखना करने का आदेश
order of substitution: [s. 11A, Indian Lunacy Act] आदेश
order of time, in: [s. 61, Indian Contract Act] समय
order of transfer: [s. 24(2), C.P.C.] आदेश [s. 132, Cr. P.C.] प्रथम आदेश
order of withdrawal: धमितापूर्ल आदेश
order or writ: [art. 139, Const.] आदेश या फिर
order, original: the primary or initial or first order [s. 129(7), Cr. P.C.] प्रथम आदेश
order, payable to: जॉन ओलिवे, लिंगडेश
order prejudicial to the assessee: [s. 17(1), Companies (Profits) Surtax Act] विशिष्ट आदेश करने का आदेश
order prohibiting interference: [s. 147(3), Cr. P.C.] हस्तक्षेप का प्रतिरोध करने का आदेश
order, pronouncing an: आदेश प्राप्त
order reducing or waiving the penalty: [s. 18(2A)(ii)(e), prov., Wealth-tax Act] वांछित खर्च या अवधारन देना आदेश
order, religious: a religious society or fraternity living under a rule [s. 13(vi), Hindu Marriage Act] पंडीत विवाह
ordinary rates of wages: [s. 59(3) Factories Act] नियमी वेतन
ordinary residence: the place of usual abode [Or. 3, r. 5, C.P.C.] the place where a person resides or is ordinarily resident.

ordinary shares: share capital, ordinary shares.

ordinary signification: [s. 9(d), Trade and Merchandise Marks Act] the ordinary signification of a term.

ordinary sitings: [s. 27(2), Children Act] the place of ordinary sitings.

ordinary tribunal: the place of ordinary sitings.

ordnance: military supplies including weapons, ammunition, combat vehicles and the necessary maintenance tools and equipment.

organisation: the place of ordinary sitings.

organisation officer: a person who holds himself out as an owner but is not really so.

organisation of agriculture and animal husbandry: [art. 48, margin, Const.] the organisation of agriculture and animal husbandry.


organisation of village panchayats: [art. 40, margin, Const.] the organisation of village panchayats.

organise: the organisation of a controversy at the inception of legal proceedings thereon.

organised labour: the organisation of a controversy at the inception of legal proceedings thereon.

organised people: [art. 51(c), Const.] the organisation of people.

organised resistances movements: the organisation of resistances movements.

organisation and methods division: the organisation of methods division.

organisation and methods division: the organisation of methods division.

organisation and method: the organisation of methods division.

organisation and methods: the organisation of methods division.

organisation of agriculture and animal husbandry: the organisation of agriculture and animal husbandry.

organise: the organisation of agriculture and animal husbandry.

organised people: the organisation of people.

organised resistance movements: the organisation of resistances movements.

organiser: the organisation of people.

organ of international bodies: the organisation of international bodies.

organ of international bodies: the organisation of international bodies.

organ of State: the organisation of State.


orientation: determination of one's "hearing" or true position in relation to circumstances, ideas etc.

orientation and study centre: the orientation and study centre.

origin: the place of origin.

origin, certificate of: the origin, certificate of.

origin, domicile of: the origin, domicile of.

origin, legitimate: the origin, legitimate.

original: the source, beginning or first reliance.

original agent: the original agent.

original appropriation: the original appropriation.

original assignor: the original assignor.

original claim: the original claim.

original contract: the original contract.

original copy: the original copy.

original copy, receipted: the original copy, receipted.

original credit: the original credit.

original criminal jurisdiction: the original criminal jurisdiction.

original debit: the original debit.

original decree: the original decree.

original defendant: the original defendant.

original director: the original director.

original draft: the original draft.

original entries: the original entries.

original goods: the original goods.

original grant: the original grant.

original incumbent: the original incumbent.

original instrument: the original instrument.

original judgment: the original judgment.

original jurisdiction: court of a first instance.

original jurisdiction, court of: the original jurisdiction, court of.

original jurisdiction of the Supreme Court: the original jurisdiction of the Supreme Court.

original meaning: the original meaning.

original order: the original order.

original plaintiff: the original plaintiff.

original pol: the original pol.

original summons: a summons issued in the first place.

original text: the original text.

original trial: the original trial.

original will: the original will.
overall responsibility: सम्पूर्ण दायित्व
overawe: to keep in awe by superior influence [s. 121A, I.P.C.] अत्यधिकता 
covered, board: वहाँ नवीन गया
overcharge: अतिरिक्त खर्च [सारांग] 
overcome, to: कंप्ना प्रभाव करना 
overdrive: [s. 36(1), Factories Act] अव्यवस्थित 
overdraw: to draw cheques upon (a bank account) in excess of the deposit balance of the drawer [s. 133, (a), Indian Contract Act] अव्यवस्थित 
overdraft: the action of over-drawing an account; the amount by which a draft exceeds the balance against which it is drawn [s. 133, ill. (a), Indian Contract Act] अव्यवस्थित 
overdrawn: cheques drawn upon a bank account in excess of the deposit balance of the drawer अव्यवस्थित 
overdrawn: cheques drawn upon a bank account in excess of the deposit balance of the drawer अव्यवस्थित 
over drive: [s. 11(a), Prevention of Cruelty to Animals Act, 1960] [अन्त: पर सहायी वाचक उपस्थित अवधारित होकर; [s. 9, Stage Carriages Act] [सारांग] अवधारित होकर 
over due: unpaid after the proper assigned time of payment [s. 45-A, Negotiable Instruments Act] अवधारित 
over due bill of exchange [s. 136, ill., Indian Contract Act] अवधारित
to beavailed of [s. 136, ill., Indian Contract Act] अवधारित
over bill of exchange [s. 136, ill., Indian Contract Act] अवधारित
over estimate: अतिरिक्त आकृति; अति अनुमान; अतिरिक्त अस्तित्व 
over gift: [s. 131 margin, Indian Succession Act] अवधारित
overhaul: अधिष्ठाता करना; समाचार करना 
overhaul and maintenance of aircraft [s. 38, Air Corporations Act] अधिष्ठाता करना और अनुसंधान [s. 33(2), Damodar Valley Corporation Act] अधिष्ठाता करना और साधन सम्पर्क 
overhead and general charge: [s. 33(2), Damodar Valley Corporation Act] अधिष्ठाता करना और साधन सम्पर्क
overhead charge: अधिष्ठाता कर 
overhead efficiency variance: अवधारित कर 
overhead expenses: अवधारित खर्च या खपतों का व्यवहार, जो किसी ने नहीं किया, जिसमें (१) रENT, भुगतान, आदि होगा। [2nd sch., item 6c, Payment of Bonus Act] अवधारित 
overhead line: [s. 2(f), Indian Electricity Act] अवधारित 
overlapping: 1. to lap over; to overlie partially अवधारित; 2. to cover and extend beyond अवधारित 
overlapping time scale: अवधारित युग्मकार
overloading of wagon: [s. 77A(3), Indian Railways Act] अवधारित 
overlook: to take no cognizance; to fail to take into account अवधारित कूपण 
overpaid: अवधारित [Or. 34, r. 9, margin, C.P.C.] अवधारित 
overpass: over crossing [s. 11(2)(F), Delhi Urban Art Commission Act] अवधारित 
overpayment: payment in excess of what is due [s. 7(2)(P), Payment of Wages Act] अवधारित 
override: 1. to ride too much or too hard [s. 11(a), Prevention of Cruelty to Animals Act, 1960] अवधारित सहायी वाचक करना; सहायी वाचक अवधारित होकर; [s. 460(2), Companies Act] अवधारित; [s. 35(1), Cr. P.C.] अवधारित; [s. 460(2), Companies Act] अवधारित 
overriding: [s. 11(a), Prevention of Cruelty to Animals Act, 1960] अवधारित सहायी वाचक करना; सहायी वाचक अवधारित होकर; [s. 460(2), Companies Act] अवधारित; [s. 35(1), Cr. P.C.] अवधारित; [s. 460(2), Companies Act] अवधारित 
overriding commission: commission paid in addition to regular compensation [sch. III, Life Insurance Corporation Act] अवधारित 
overriding effect: अवधारित प्रभाव 
overrule: 1. to set aside a (previous action or decision) [s. 404, Cr. P.C.] अन्तर्विद्यमान नरसे; 2. to decide or rule against विगत निर्णय देना; [s. 111(5), Navy Act] निर्णय करना 
override the plea: अवधारित की नागरिक करना 
overrunning: to over run; to go or extend beyond limits; to be in excess [s. 28(2)(o), Factories Act] अवधारित 
overseas allowance: समय पर धन; विदेश पर 
overseas Communication Service: इंटरनेट संचार सेवा 
overseas countries: विदेश; समय पर धन 
overseas financial organisation: [s. 6(2)(f), Oil & Industry (Development Act) अवधारित 
overseas market: [s. 2(a), Foreign Exchange Regulation Act] अवधारित 
overseas possession: अवधारित क्षेत्र 
oversee: अवधारित 
oversight: अवधारित 
overset: leave [s. 39(d), Air Force Act] अवधारित 
oversubscribed: अवधारित 
overtake: to pass another vehicle; to catch up with and pass [3rd sch., item 3, Motor Vehicles Act] अवधारित 
overtime allowance: allowance given for work done beyond normal working hours अवधारित 
overtime rate: rate at which payment is made for the work in excess of a set time limit [s. 3(2)(d), Minimum Wages Act] अवधारित 
overwages: to pay more than the minimum wage [s. 2(s), Payment of Gratuity Act] अवधारित 
overvaluation: [s. 15(1), Suits Valuation Act] अवधारित 
overwriting: अवधारित 
owing by: [s. 317, sch. VI and sch. VII, Indian Succession Act] अवधारित 
own accord, of his: [Or. 16, r. 14, C.P.C.] अवधारित 
own and acquire: [art. 26(c), Const.] अवधारित 
own hand, with his: [3rd sch., item 6c, Payment of Bonus Act] अवधारित 
own knowledge, from his: [s. 297(2), Cr. P.C.] अवधारित 
own motion: own instance [s. 144(6), Cr. P.C.] अवधारित 
owner or possess sufficient property: [s. 14(2), Arms Act] अवधारित 
owner's right to deal with warehoused goods: [s. 64, Customs Act] अवधारित 
owner's risk rate: at owner's risk: on condition that the owner should bear the risk of loss, damage or delay [s. 72(9)(i), Indian Railways Act] अवधारित 
owner's right to deal with warehoused goods: [s. 64, Customs Act] अवधारित 
owner's risk rate: at owner's risk: on condition that the owner should bear the risk of loss, damage or delay [s. 72(9)(i), Indian Railways Act] अवधारित 
owners and occupier: [s. 4, Railway Property (Unlawful Possession) Act] अवधारित 
owner, absolute: a person capable of disposing the whole interest in immovable property although it is charged or encumbered [1st sch., app. A, form No. 13, C.P.C.] अवधारित 
owner, apparent: [s. 239, ill. (a), Indian Contract Act] अवधारित 
owner of a foreign vessel who intends to use such vessel for fishing: [s. 4(1), Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act] अवधारित 
owner of copyright: [s. 54, Copyright Act] अवधारित 
owner of ordinary prudence: [s. 55(1)(e), T.P. Act] अवधारित 
owner on the vessel that is used: [s. 4(1), Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act] अवधारित 
ownership: the fact or state of being an owner; proprietorship [s. 40, T.P. Act] अवधारित 
ownership authority: विदेश; समय पर धन 
ownership of goods: अवधारित